

**आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“C” BENCH, CHENNAI**

**माननीय श्री एबी टी. वर्की, न्यायिक सदस्य एवं**  
**माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।**  
**BEFORE HON’BLE SHRI ABY T. VARKEY, JM AND**  
**HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**आयकरअपील सं./ ITA No.1110/Chny/2024**

<b>Tree Trust</b> F-8, 2 <sup>nd</sup> floor, A.V. Grandeur Apartment Athanur Mariamman Koil Street, Ganapathy, Coimbatore-641 006.	<b>बनाम/</b> Vs.	<b>CIT(Exemptions)</b> Chennai.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. <b>AACTT-5570-G</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थीकीओरसे/ <b>Appellant by</b>	:	Letter dated 13-06-2024
प्रत्यर्थीकीओरसे/ <b>Respondent by</b>	:	Shri Maruthu Pandian (CIT) -Ld. DR

सुनवाईकीतारीख/ <b>Date of Hearing</b>	:	24-06-2024
घोषणाकीतारीख / <b>Date of Pronouncement</b>	:	24-06-2024

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. The registry placed on record a letter of the assessee wherein the assessee seeks withdrawal of the appeal on the ground that the time limit to seek registration u/s 80G has been extended by CBDT Circular No.07/2024 up-to 30-06-2024. The Ld. CIT-DR concurred with the same.
2. Accepting the prayer of the assessee, the appeal stand dismissed as withdrawn.

*Order pronounced on 24<sup>th</sup> June, 2024.*

**Sd/-**  
**(ABY T. VARKEY)**  
न्यायिक सदस्य / **JUDICIAL MEMBER**

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
लेखा सदस्य / **ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated :24-06-2024  
DS

**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT Chennai.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF